

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 174 OF 2016 &  
IA NO. 380 OF 2016 & IA NOS. 884 & 885 OF 2018**

**Dated: 10<sup>th</sup> September, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**Gujarat Gas Ltd. .... Appellant(s)**  
**Saint Gobain Pvt. Ltd. & Anr. .... Respondent(s)**

**Versus**

Counsel for the Appellant(s) : Mr. Piyush Joshi  
Ms. Parminder Kaur  
Counsel for the Respondent(s) : Ms. Rimali Batra  
Ms. Soumya Sharma for R-1

**ORDER**

Learned counsel for the Appellant submits that PNGRB has not decided the name of the counsel to represent Respondent No. 2, hence, seeks some time.

Since the matter is pending for more than 1½ years and many subsequent events seem to have taken place, it would be appropriate to hear both the main appeal and interlocutory applications together.

List the matter on **9-10-2018**.

**(B.N. Talukdar)  
Technical Member (P&NG)**

**(Justice Manjula Chellur)  
Chairperson**